

**GOVERNMENT OF INDIA  
MINISTRY OF HOUSING AND URBAN AFFAIRS**

**LOK SABHA**

**UNSTARRED QUESTION NO. 261**

**TO BE ANSWERED ON DECEMBER 08, 2022**

**IRREGULARITIES UNDER PMAY**

**NO. 261. SHRI ANTO ANTONY:**

**SHRI BALUBHAU ALIAS SURESH NARAYAN DHANORKAR:**

**Will the Minister of HOUSING AND URBAN AFFAIRS be pleased to state:**

- (a) whether the Government has received complaints/notice about the irregularities in the construction of houses under Pradhan Mantri Awas Yojana (PMAY) in different States;**
- (b) if so, the details thereof including the inquiry conducted, if any, and the steps taken by the Government in this regard;**
- (c) whether it is true that many houses have been constructed only on paper under the said yojana and if so, the details thereof;**
- (d) whether there is a complaint that during distribution/selection several ineligible applicants were selected and deserving were not considered and if so, the details thereof;**
- (e) whether the Government is paying the contribution under PMAY in instalments and if so, the details thereof;**
- (f) whether the Government is withholding the second instalment to the beneficiaries in different States, especially in the State of Madhya Pradesh;**
- (g) if so, the details thereof and the reasons therefor; and**
- (h) whether the Government has sought any report in this regard and if so, the details thereof?**

**ANSWER**

**THE MINISTER OF STATE IN THE**

**MINISTRY OF HOUSING AND URBAN AFFAIRS**

**(SHRI KAUSHAL KISHORE)**

- (a) to (d): Pradhan Mantri Awas Yojana – Urban (PMAY-U) scheme is being implemented through designated Nodal Agencies at State/Union Territory (UT) level. For transparent selection of beneficiaries, scrutiny of beneficiary list is done at multiple levels in the States/UTs for approval. The PMAY-U proposals are approved by the State Level Sanctioning and Monitoring Committee (SLSMC) headed by the Chief**

**Secretary of States/UTs for further sanctioning of Central Assistance by Central Sanctioning and Monitoring Committee (CSMC). Further, release of funds to the beneficiaries are done through Direct Benefit Transfer (DBT) by States/UTs/Urban Local Bodies (ULBs) on the basis of progress of construction, attachment of beneficiaries in PMAY-MIS and Geo-tagging of houses by implementing agencies. The scheme guidelines are available at <https://pmay-urban.gov.in/uploads/guidelines/62381c744c188-Updated-guidelines-of-PMAY-U.pdf>.**

**The selection of beneficiaries is done by respective State/UT Government as per the scheme guidelines. Any complaint regarding the implementation of PMAY-U including those of ineligible applicants are addressed through suitable grievance redressal system available at both State/UT and City level as per existing rules and regulations. Moreover, a Centralised Public Grievance Redress and Monitoring System (CPGRAMS) is also available to the citizens to lodge their grievances to the public authorities on any subject related to service delivery including PMAY-U for redressal. Further, Ministry of Housing and Urban Affairs (MoHUA) has also developed a Public Grievances Redress and Monitoring System for registering any form of complaints regarding implementation of PMAY-U and its speedy disposal.**

**(e): Yes, Sir. As per the scheme guidelines, Central Assistance under different verticals are released to the States/UTs in 3 instalments of 40%, 40% and 20%. Further, the disbursement of instalments (Central Assistance and State Share, if applicable) to beneficiaries by States/UTs varies from State to State depending upon the physical and financial progress of projects/houses.**

**(f) to (h): Under the scheme, second instalment of Central Assistance is released to States/UTs after fulfillment of various compliances, such as: (i) Submission of utilization certificate of at least 70% of fund released by Centre as well as State/UT Governments and commensurate physical progress, (ii) Action Taken Reports on the recommendations by Third Party Quality Monitoring Agencies, (iii) Certificate on compliance of observations during site scrutiny, and (iv) Geo-tagging of current stage of construction of the house(s).**

**No such proposal for release of second instalment of Central Assistance is pending from States/UTs including Madhya Pradesh with the Ministry.**

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